GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO - 5438 TO BE ANSWERED ON 05.04.2023

COAL MINE ALLOCATION

5438. SHRIMATI MAHUA MOITRA:

Will the Minister of Coal be pleased to state:

(a) whether the coal mine allocation given since 1993 has been declared as illegal and arbitrary by Hon'ble Supreme Court of India and if so, the details thereof;

(b) the manner in which the Model Coal Law was designed permitting reinstating of old MDO contracts;

(c) the details for reallocation of the Parsa East and Kente Basin Mines in Rajasthan to RRVUNL after the Apex Court's declaration; and

(d) the reasons for not taking any action to cancel the same since it was in contravention of the Apex Court's orders?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a): The Hon'ble Supreme Court vide judgment dated 25.08.2014 in WP (Crl) No. 120/2012, had held the allocation of 204 coal mines allocated since 1993 arbitrary and illegal.

(b): After cancellation of 204 coal blocks, Coal Mines (Special Provisions) Act, 2015 [CMSP Act] was enacted for re-allocation of these coal blocks. As per section 11(1) of the CMSP Act an allottee may elect to adopt and continue such contracts which may be existing with any of the prior allottees in relation to coal mining operations.

(c): Parsa East and Kanta Basan coal mines have been reallocated to Rajasthan Rajya Vidyut Utpadan Nigam Limited vide allocation order dated 31.03.2015 under the provisions of CMSP Act.

(d): As coal mines have been reallocated under CMSP Act, there is no contravention of Apex Court's Order.